



QUARTERLY REPORT

DEC 21- MARCH 22

**INTERNATIONAL ARBITRATION
AND MEDIATION CENTRE**
HYDERABAD



FROM THE REGISTRAR

During IACM's first three months of operation, a vision shared by our trustees has been transformed into a working proof of concept to support, develop and spearhead the institutionalization of Arbitration and Mediation in India.

In this short timeframe IACM, Hyderabad has been fortunate to administer a variety of disputes for an aggregate value of USD 400 million covering a wide spectrum of matters from the energy sector, real estate to family concerns. It is my pleasure to report that 22 matters (including a batch of matters) have been referred to IACM, Hyderabad by various Courts and Tribunals across the country including two matters from the Hon'ble Supreme Court of India.

The enthusiasm and active engagement of the local bar with IACM, Hyderabad is much appreciated as several ad-hoc arbitration proceedings have been conducted from our premises using our secretarial facilities. We have collaborated with other Domestic and International Institutions to conduct training courses, awareness programs and conferences to encourage Arbitration and Mediation.

Importantly, IACM, Hyderabad is slowly but surely taking its first steps to growing its international presence and footprint. In mid of March, IACM, Hyderabad was pleased to partner a round table discussion covering varied perspectives on India as a seat of International Arbitration in Dubai. The Centre is also looking forward to releasing its Rules for International Arbitration soon.

These are exciting times for IACM, Hyderabad and we have much more to look forward to in the future. In the meanwhile, we hope you enjoy taking a look at the activities undertaken at IACM during this period as well as the brief digest on happenings in the disputes sphere in the past three months.


Tariq Khan
Registrar, IACM

ABOUT US

International Arbitration and Mediation Centre (IAMC) is an institution dedicated to all forms of dispute resolution. To this end, IAMC, Hyderabad provides a digital-first experience, top notch services and seamless client services.

Located in Hyderabad, the capital of the state of Telangana, it is one of the top cities in the world with a GDP(PPP) of USD 83.5 billion. An Information Technology powerhouse, it is an emerging centre of innovation in life sciences, pharmaceuticals, and biotechnology.

IAMC OFFERS:

- 4 Arbitrations Rooms
- 4 Mediation Rooms
- 10 Break-out Rooms
- 1 Conference & Seminar Hall
- 2 Arbitrators Lounges
- Cafeteria
- 4 On-line Arbitration & Mediation Video- Conferencing Rooms



TRUSTEES AND GOVERNING COUNCIL MEMBERS

IAMC, Hyderabad has been set up as a public charitable trust authored by Hon'ble Mr. Justice N V Ramana, The Chief Justice of India. IAMC, Hyderabad is ably guided by Internationally renowned judges and practitioners in the filed of Law, Arbitration & Mediation.



Hon'ble Mr. Justice L. Nageswara Rao,
Judge, Supreme Court of India



Hon'ble Mr. Justice R.V. Raveendran,
Former Judge, Supreme Court of India



Hon'ble Ms. Justice Hima Kohli,
Judge, Supreme Court of India



Hon'ble Mr. Justice Satish Chandra Sharma,
Chief Justice, High Court for the State of Telangana



Shri A. Indrakaran Reddy,
Minister for Law, Telangana



Sir Bernard Eder, QC,
International Arbitrator and Mediator



Mr. Toby Landau, QC,
International Arbitrator and Mediator



Dr. Eun Young Park,
Co-Chair, International Arbitration and Litigation Group, Kim & Chang



Mr. Nakul Dewan,
Senior Advocate & Barrister, Twenty Essex



Mr. Promod Nair,
Senior Advocate & Founder, Arista Chambers



Ms. Chitra Narayan,
Advocate & Mediator



Mr. Sitesh Mukherjee,
Advocate

H I G H L I G H T S

- For the past three months, IAMC has been experiencing a steady demand for its arbitration and mediation services as well as its infrastructural facilities from across the country.
- The Centre, in a short span of time has conducted more than 50 hearings, both administered under the IAMC Rules as well as ad-hoc with disputes aggregating USD 400 million.
- Twenty-two matters (including a batch of matters) have been referred to IAMC, Hyderabad by various Courts and Tribunals across the country including two matters from the Hon'ble Supreme Court of India.
- IAMC has organised and partnered four conferences/events nationally and internationally to create awareness in the field of Arbitration and Mediation by which it has gained attention among the business and legal community.
- The Centre is poised to continue its growth in a new four acre space in pursuit of its vision and mission, the foundation for which was laid by The Hon'ble Chief Justice of India on March 12, 2022.

H I G H L I G H T S

- IAMC's office infrastructure and secretarial facilities also served as a venue for arbitration hearings under diverse institutional Rules as well as some ad-hoc arbitrations nationwide.
- IAMC has been a supporting organisation in various national and international events with leading National Law Universities in the country.
- The Centre is in the process of entering into an MOU with WE-Hub which is a one stop destination for promoting women entrepreneurs in India.
- IAMC has collaborated with other Domestic and International Institutions to conduct training courses, awareness programs and conferences to encourage Arbitration and Mediation.
- We have also seen a significant rise for membership of YIAMC (Young IAMC) among the students and young practitioners' community.

DOMESTIC & INTERNATIONAL CONFERENCES



THE CURTAIN RAISER AND STAKEHOLDER'S CONCLAVE

The Curtain Raiser and Stakeholder's Conclave was held on December 4, 2022 at HICC, Hyderabad. The panel consisted of Hon'ble Mr. Justice Subhash Reddy, Former Judge, Supreme Court of India, Hon'ble Mr. Justice P.S.Narasimha, Sitting Judge, Supreme Court of India, Hon'ble Ms. Justice Hima Kohli, Judge, Supreme Court of India, Hon'ble Mr. Justice A.Rajasheker Reddy, Judge, High Court of Telangana, Mr. Abhinav Bhushan, CEO, 39 Essex Chambers, Mr. Nakul Dewan, Senior Advocate & Barrister, Twenty Essex, Mr. Promod Nair, Senior Advocate & Founder, Arista Chambers, Ms. Chitra Narayan, Advocate & Mediator, Mr. Shailendra Komatreddy, Founder & Managing Partner, Tatva Legal, Dr. Vivek Mittal, General Counsel, Dr. Reddy's Laboratory, Mr. Tejas Karia, Partner & Head of Arbitration practice, Shardul Amarchand Mangaldas.



INTERNATIONAL ROUNDTABLE DISCUSSION

IAMC partnered a Roundtable Discussion: India as a seat for International Arbitration on March 17, 2022 at Dubai. The key speakers were Hon'ble Mr. Justice N V Ramana, The Chief Justice of India, Hon'ble Mr. Justice L. Nageswara Rao, Judge, Supreme Court of India and Hon'ble Ms. Justice Hima Kohli, Judge, Supreme Court of India.

EVENTS



IAMC INAUGURATION

The Inaugural ceremony of The International Arbitration & Mediation Centre was held on December 18, 2022.



FOUNDATION LAYING CEREMONY

The Foundation Laying Ceremony for the Centre's Arbitration & Mediation building complex was held on March 12, 2022.

CONTACT US

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UPDATE ON RECENT DEVELOPMENTS IN ARBITRATION & MEDIATION

Turkey became the eighth State Party to the Singapore Convention on Mediation on April 11, 2022. Similarly the Convention will enter into force on March 2, 2022 in Honduras as well.

Member States of the International Centre for Settlement of Investment Disputes (ICSID) have developed a new set of procedural rules for mediation and fact-finding.

In a recent case of Gyan Prakash Arya vs. Titan Industries Limited (22 November, 2021), the Hon'ble Supreme Court of India held that the power under Section 33 of the Arbitration and Conciliation Act, 1996 can only be exercised to correct clerical and/or arithmetic errors and errors of similar nature.

In *Jivanlal Joitaram Patel v National Highway Authority of India* (March 8, 2022), the High Court of Delhi held that, where the fees has been fixed by the Court in terms of 4th Schedule to the Arbitration and Conciliation Act, 1996 Sections 38(1), 31(8) and Section 31A would have no application.